

12.05½ hrs.

PRESIDENT'S ASSENT TO BILL

Secretary: Sir, I lay on the Table the Press Council Bill, 1965 passed by the Houses of Parliament during the current Session and assented to by the President since a report was last made to the House on the 3rd November, 1965.

12.05½ hrs.

COMMITTEE ON ABSENCE OF MEMBERS FROM THE SITTINGS OF THE HOUSE.

FIFTEENTH REPORT

Shri Man Singh P. Patel (Mehsana): Sir, I beg to present the Fifteenth Report of the Committee on Absence of Members from the Sittings of the House.

12.05½ hrs.

RE: PRESENTATION OF PETITION

Mr. Speaker: Shri C. K. Bhattacharyya. He is absent.

12.06 hrs.

BUSINESS OF THE HOUSE

The Minister of Communications and Parliamentary Affairs (Shri Satya Narayan Sinha): With your permission, Sir, I rise to announce that Government Business in this House for the week commencing 22nd November, 1965, will consist of:—

- (1) Consideration of any item of Government Business carried over from today's Order Paper.
- (2) Discussion and voting on the Supplementary Demands for Grants (Kerala) for 1965-66.

(3) Consideration and passing of:—

The Delhi Secondary Education Bill, 1964.

The Delhi Administration Bill, 1965.

The Goa, Daman and Diu (Absorbed Employees) Bill, 1965.

The Indian Official Secrets (Amendment) Bill, 1965.

The Employees State Insurance (Amendment) Bill, 1965.

(4) Discussion on the Annual Report of the Life Insurance Corporation of India for the year ended 31st March, 1964, on a motion to be moved by Dr. L. M. Singhvi on Tuesday, the 23rd November, 1965 at 3 P.M.

(5) Further discussion on Shri Yashpal Singh's motion regarding Report of the Backward Classes Commission on Thursday, the 25th November, 1965 at 2.30 P.M.

Mr. Speaker: I suggested last time that I would not allow more than two minutes to one Member and only items are to be mentioned. Shri Banerjee.

Shri S. M. Banerjee (Kanpur): Sir, I would only submit that a discussion on the food situation has not been given for the next week.

Mr. Speaker: Would he allow me for a minute? In that connection I have also to say to the Government that I have been receiving many notices on the scarcity of food and fodder and acute drought conditions in many parts of our country and I have been disallowing all those notices saying that there is a debate coming just in the near future; but, so far no date has been notified. Either some date might be fixed for the debate, or I shall have to admit those notices.

Shri Satya Narayan Sinha: As I have already explained to you in your Chamber, we are going to fix the 1st and the 2nd of next month for this debate. Next week the Food

[Shri Satya Narayan Sinha]

Minister will not be here; he is going out.

Shri S. M. Banerjee: Apart from the discussion on the food situation in the country, there is already a motion pending by my friends about scarcity conditions, specially famine conditions, in some parts of the country and I would only request you that these two discussions should not be combined; otherwise, the other discussion about scarcity conditions and other things loses its significance. Secondly, there should be discussion as early as possible on a motion that we have tabled about the decontrol of cement. Thirdly, there is already a motion in the name of Shri Madhu Limaye on the closure of textile factories.

Even today, 6,000 workmen are rotting in the streets in Kanpur for the last 110 days.

Mr. Speaker: I had said that I will allow only items to be mentioned. Professor Ranga.

Shri Ranga (Chittoor): These two subjects are entirely different—scarcity conditions and what the House would expect the Government to do and the food situation which has to deal with what they have to do in regard to the question of making available food and also growing more food. Here, in regard to these drought conditions—all over India now they prevail the question of collection of land revenue, debts, taccavi loans and all these subsidies, repayment of some of the portions of the loans that the Government themselves have advanced to peasants and ordinary indebtedness also in regard to which a moratorium would be needed, then famine relief works—all these things will have to be discussed separately. So, I would urge upon you and the Government to allot a separate day for the discussion of drought conditions.

Shri H. N. Mukerjee (Calcutta Central): I would reinforce the argument of Professor Ranga. I would just add that on this matter of general discussion of food we are supposed to be having preparatory discussions with the Minister from time to time right from the end of the last session. We began our meeting this session on the 3rd of this month and the Minister now announced that the general food policy discussion will be on the 1st and 2nd December. The country expects in the meantime, because there are scarcity conditions and drought and other factors, that there is some objective discussion in this House so that some immediate steps of a short-term nature can be decided upon after the discussion in the House quite apart from other measures.

I wish also to support Mr. Banerjee's idea which is a very sound one that an immediate discussion should take place on the policy of decontrol of cement because there is a feeling in the country that big wigs in the industry are getting all the advantages while, in the period of Emergency, the Government's duty is to secure the satisfaction of a common man. That is not being done.

Dr. L. M. Singhvi (Jodhpur): I would like to make a small request that the further discussion on Mr. Yashpal Singh's motion might be put on the 23rd and the motion on the L. I. C. might be put on the 25th—there is an inter-change between the two motions—if it is accepted to Mr. Yashpal Singh also.

Shri Hari Vishnu Kamath (Hoshangabad): If my memory serves me right, you said last Friday that a motion for discussion of the First Annual Report of the Central Vigilance Commission had been admitted. I would urge you and the Government to see that time is found in this session for that.

Secondly, in the Lok Sabha Bulletin Part II dated the 22nd October,

1965, other miscellaneous business has been listed as follows: the 13th and 14th Report of the Union Public Service Commission, the 6th Report of the Commission for Linguistic Minorities, the Report of the University Grants Commission and lastly the Report of the Railway Convention Committee. These have been listed there. The Government may make a statement now, if possible, or otherwise on Monday or later, as to whether they will be taken up.

Lastly, Sir, the Minister of Parliamentary Affairs is in the habit of springing a surprise upon the House with regard to the extension of the session. Today is the third Friday in a six-week session and the next will be the fourth Friday. I would request you to direct the Minister to let us know, latest next Friday, whether the session will be extended or not.

श्री बड़े (खारगोन) : अध्यक्ष महोदय, मैं मध्य प्रदेश और महाराष्ट्र के बार्डर पर रहता हूँ। मध्य प्रदेश के 45 जिलों में से 23 जिलों में एक प्रकार से कमीन पड़ गया है।

अध्यक्ष महोदय : अब आप तो पूरी तकरीर करना चाहते हैं। यहां पर इन चीजों को लेने का मतलब यह है कि हम सिर्फ प्राइम बतला दें। यह नहीं हो सकता कि सारी कबिजास डिस्कस की जायें।

श्री बड़े : मेरा कहना यह है कि फूड प्रावलेम का प्रस्ताव जल्दी से जल्दी दूसरी चीजों के बदले लिया जा सकता है और उस के लिये कम से कम दो रोज रखे जायें।

अध्यक्ष महोदय : अभी रोज का सवाल तो नहीं है। क्या क्या लिया जाना चाहिये यही डिस्कस करना है।

श्री बड़े : यह सीप्रातिभीप्र लिया जाये, मेरा यही कहना है।

श्री गुप्तन (मटिवा) : मैं यह धर्ज करना चाहता हूँ कि बैकबॉं क्लासेज कमीशन

की रिपोर्ट, जिस पर इस अधिवेशन में बहस हो भी चुकी है उसे जल्दी लिया जाना चाहिये। वह पहले ही लेट पेश हुई है, इस तरह से और लेट होती जा रही है।

अध्यक्ष महोदय : यह तो कहा जा चुका है।

श्री राधसेवक यादव (बाराबंकी) : अध्यक्ष महोदय, मैं संसदीय कार्य मंत्री से यह निवेदन करना चाहूंगा कि खाद्य और भ्रकाल स्थिति यह दोनों भिन्न भिन्न वस्तुएं हैं। इस लिये भ्रकाल की स्थिति पर आप डाई घंटे की चर्चा मान लें। उसी तरह से आज जब श्रम कंसल्टेटिव कमेटी की बैठक हुई तो बम्बई और उत्तर प्रदेश की टैक्सटाइल मिलों में जो बन्दी हुई है उस पर श्रम मंत्री जी ने चिन्ता प्रकट की थी। मैं निवेदन करूंगा कि किसी दूसरे दिन उस पर दो घंटे की चर्चा रखी जाये। इस के साथ ही जब अन्तर्राष्ट्रीय स्थिति पर चर्चा हो रही थी तब भी मैं ने निवेदन किया था कि काश्मीर और खास तौर से राजस्थान के बाइमेर सेंटर में जो स्थिति है या जैसलमेर में है उस पर उस समय चर्चा नहीं हो सकी थी। इसलिये उस पर धरग से बहस चलाई जाये।

अध्यक्ष महोदय : यह धरग धरग कैसे हो सकती है।

Shri P. Venkatasubbaiah (Adoni): May I make a submission? Sometime back there was a discussion on the statement laid by the Minister of Petroleum and Chemicals regarding fertiliser production. That discussion is still inconclusive. I would like the Minister of Parliamentary Affairs to take up that also.

Shri D. C. Sharma (Gurdaspur): May I also make one small submission? My submission is this that the question of the border problem in Punjab, Rajasthan, Assam and Jammu and Kashmir States should be discussed on the floor of the House. It

[Shri D. C. Sharma]

affects the people very much and it has to be discussed not only with reference to defence needs but also with reference to the educational needs of the people.

Mr. Speaker: Has he given any notice for it?

Shri D. C. Sharma: I said that last time also.

Mr. Speaker: I would make this clear. This is not the time to make all kinds of suggestions as to what should be done and what should not be done. There are two things; there has to be a notice and that must have been admitted; then it goes to the Business Advisory Committee. Even then if it is not taken up, the Minister can be asked.

Shri Satya Narayan Sinha: You have already explained what I was going to say. Some of our hon. members mentioned about decontrol of cement, textile mills and the border question. I do not know whether motions for these have been submitted to your Department and whether they have been placed before the Business Advisory Committee. The procedure is, as you know and as I have explained times without number, that we can take notice of only those no-date motions which have been selected by the Business Advisory Committee and then out of them we select and place according to the convenience of the Ministers concerned. About these matters—textile mills and decontrol of cement—if the motions have already been sent, the Business Advisory Committee will look into these and we shall certainly try our best to accommodate them in this session.

About the Vigilance Commission, I consulted the Minister; he says that, before this House rises, perhaps in the first week of next month, it can be taken up.

Shri Hari Vishnu Kamath: Official motion?

Shri Satya Narayan Sinha: Anyway this thing will be discussed in the House.

About changing dates—the point raised by Dr. Singhvi—I shall consult the Minister concerned and if it is convenient, we shall have no objection.

About extension of the session. . .

Shri Hari Vishnu Kamath: I have read out from this Bulletin. I want to know whether these items will be taken up in this session.

Shri Satya Narayan Sinha: So many reports are there. My hon. friend cannot expect the House to go through all the reports. We are already spending more than 50 per cent of our time on non-legislative business. (*Interruptions*)

An hon. Member: Why should he grudge it?

Shri Satya Narayan Sinha: I am not grudging it; I am only stating the facts. I do not think that the House will expect us to take up only non-legislative business and not legislative business. We are trying our best to accommodate all those things as far as possible in this session; if it is not possible, then we must wait for the next session.

Shri Hari Vishnu Kamath: I rise on a point of order. This Bulletin of Lok Sabha is issued under your authority.

Mr. Speaker: It does not mean that all those items will be taken up, in the next week.

Shri Hari Vishnu Kamath: At least the majority of them should be taken up in this Session.

Mr. Speaker: This gives only a prospective idea of what Government intends to do.

Shri Hari Vishnu Kamath: Is the House to understand that what appears over your authority is of such little importance?

Mr. Speaker: It is of very great importance, but it does not say that every item on that will be taken up.

Shri Hari Vishnu Kamath: There are four. How many of them will be taken up.

Mr. Speaker: There is one thing which has not been answered, i.e., the keen desire of the House to have some debate early so far as the food situation is concerned.

Shri Satya Narayan Sinha: I have consulted the Minister; he is going out of the country to attend an F.A.O. meeting; otherwise he would have agreed to it.

An hon. Member: What is he going to get from there?

Shri Hari Vishnu Kamath: Let us see when he comes back.

Shri Satya Narayan Sinha: I do not think that the House would like to have that debate when the Minister is not present. This is our difficulty and I have already explained it; otherwise, we would certainly have taken up that.

Shri Hari Vishnu Kamath: On extension of session?

Mr. Speaker: The hon. Member himself said that, by next Friday at least, he should inform the House.

Shri Satya Narayan Sinha: I cannot commit myself to say that I would do it next week. I shall tell the House ten days in advance.

Shri Hari Vishnu Kamath: It should be done at least two weeks in advance.

Shri S. M. Banerjee: He has not seen certain motions which are pending....

Mr. Speaker: He will look into these.

Shri S. M. Banerjee: Kindly protect our interests also. The statement on decontrol of cement was laid on the Table of the House yesterday. Then on the drought conditions, it is not fair on the part of the Government to expect us to bring a motion. Why should they wait for our motion? They are also equally concerned about the country.

Mr. Speaker: I would request the hon. Minister of Food and Agriculture to tell me whether there is a proposal with Government that they would themselves bring forward a motion for the discussion of the food situation or the drought conditions.

The Minister of Food and Agriculture (Shri C. Subramaniam): I think I have already given notice of a motion....

Mr. Speaker: That was about the food situation. There was a demand for discussion on the drought conditions.

Shri C. Subramaniam: I would submit that both of them have to be discussed together. The food situation arises out of these scarcity conditions.

With regard to the other suggestions made about land revenue, tac-cavi, famine relief work etc., these are all within the exclusive jurisdiction of the State Governments. No doubt, we may be able to make suggestions. Therefore, I would suggest that we may discuss the scarcity conditions also along with the food situation, and whatever suggestions we have got to make can be made during that discussion, and that would be the proper thing.

Shri H. N. Mukerjee: Would you permit me, Sir, to raise one thing?

Mr. Speaker: That would be a second round. If that starts then there would be another round also....

Shri H. N. Mukerjee: Since we on this side of the House are very keen, perhaps you might be pleased to permit me to raise it. Quite often we find Shri Kamath being constrained to refer to the fact that these bulletins which are issued mention a lot of things. They are very generous and they also make it a point to state that the statement is not to be taken as exhaustive. We find also that, for instance, Shri M. C. Chagla had promised the House last session that during the current session itself he would bring forward a motion regarding the Aligarh Muslim University, but he has not done so. We have got a long enough list already. I am quite agreeable to accepting your interpretation, which is very correct, that Government are not bound to bring up everyone of these items. But why should we time and again be supplied with long, longer, and still longer lists—that is why I am bringing up this point—which are never reached. And Shri Kamath because he studies these things much more carefully than the rest of us is constrained to bring up this matter, and the Minister is never here with a satisfactory reply. Therefore, I seek your guidance.

Mr. Speaker: What guidance can I give him in this respect? Perhaps it is my misfortune that Shri Kamath studies too much about these little things....

Shri Hari Vishnu Kamath: I read them only casually.

The Minister of Education (Shri M. C. Chagla): Shri H. N. Mukerjee has made a reference to me. May I say that during the last session I had given an assurance to the House that I would try and introduce a Bill with regard to the Aligarh Muslim University during this session, and I hope to keep up my promise. I usually keep promises which I give to Parliament.

Mr. Speaker: This point also might be considered by the hon. Minister

of Parliamentary Affairs that the list that is given ought to be drawn up more carefully so that this objection also might be removed that there is such a big list which cannot be possibly be taken up during the session itself.

12.23 hrs.

APPROPRIATION (NO. 5) BILL,
1965—contd.

Mr. Speaker: The House will take up further consideration of the following motion moved by Shri B. R. Bhagat on the 18th November, 1965, namely:—

“That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1965-66, be taken into consideration.”

Shri Kamath may now continue his speech.

Shri Hari Vishnu Kamath (Hoshangabad): Yesterday, when the House was rising, I had pointedly drawn the attention of the hon. Minister of State for Planning and Finance to the fact that he had slurred over the issue that I had raised when the Demand for Grant was discussed in respect of the Institute of Russian Studies. While I welcomed that move in this new climate of Indo-Russian friendship, I asked the hon. Minister to be on guard against any kind of undesirable ideological indoctrination. While I look forward to the day when India, in association with the Soviet Union and the United States, will spearhead a global defence of freedom and democracy, I still urge Government, and of course, Parliament, to be on the watch against any kind of undesirable indoctrination. Therefore, I had asked the hon. Minister to give us an assurance on this point that while this Institute would further and promote very de-